

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **M/S. FERRO RODS PRIVATE LIMITED**

1	NAME OF CORPORATE PERSON	FERRO RODS PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	20/07/1998
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC-Kolkata
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U27106WB1998PTC087541
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	042 PARK TOWERS, 14 BALLYGUNGE PARK ROAD, KOLKATA - 700019, WEST BENGAL, INDIA
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	3RD OCTOBER, 2023
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	CS SAURABH BASU S BASU & ASSOCIATES, ALAPAN APARTMENT, 3RD FLOOR, 10/6/2 RAJA RAMMOHAN ROY ROAD, KOLKATA, WEST BENGAL, 700008 Tel No.: +91 9830063501 Email: pcs.saurabhbasu@gmail.com Reg No.: IBBI/IPA-002/IP-N00319/2017-2018/10924
8	LAST DATE FOR SUBMISSION OF CLAIMS	1ST NOVEMBER, 2023

Notice is hereby given that the **M/S. FERRO RODS PRIVATE LIMITED** has commenced voluntary liquidation on **03.10.2023**.

The stakeholders of **M/S. FERRO RODS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **01.11.2023**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Saurabh Basu
Insolvency Professional.
IP Reg. No. IBBI/IPA-002/
IP-N 00319/2017-18/10924

CS Saurabh Basu

Liquidator of Ferro Rods Private Limited

IP Reg. No.: IBBI/IPA-002/IP-N00319/2017-2018/10924

AFA valid upto 14.12.2023

Date: 05.10.2023

Place: Kolkata

FORM A PUBLIC ANNOUNCEMENT [Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017] FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. FERRO RODS PRIVATE LIMITED	
1	NAME OF CORPORATE PERSON FERRO RODS PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON 20/07/1998
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED ROC-Kolkata
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON U27106WB1998PTC087541
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON 042 PARK TOWERS, 14 BALLYGUNGE PARK ROAD, KOLKATA -700019, WEST BENGAL, INDIA
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON 3RD OCTOBER, 2023
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR CS SAURABH BASU S BASU & ASSOCIATES, ALAPAN APARTMENT, 3RD FLOOR, 10/6/2 RAJA RAMMOHAN ROY ROAD, KOLKATA, WEST BENGAL, 700008 Tel. No. : +91 9830063501 Email : pcs.saurabhbasu@gmail.com Reg No. : IBB/IPA-002/ IP-N00319/2017-2018/10924
8	LAST DATE FOR SUBMISSION OF CLAIMS 1ST NOVEMBER, 2023

Notice is hereby given that the M/S. FERRO RODS PRIVATE LIMITED has commenced voluntary liquidation on 03.10.2023.
The stakeholders of M/S. FERRO RODS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 01.11.2023, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

CS Saurabh Basu
Liquidator of FERRO RODS PRIVATE LIMITED

Date: 05.10.2023
Place: Kolkata

IP Reg. No.: IBB/IPA-002/IP-N00319/2017-2018/10924
AFA Valid upto 14.12.2023

assets/securities (particulars or properties/assets charged to Bank):-

EQM/Extension EQM of Residential house/landed property/vide Deed No. I-11967/2011 Flat No 4B, 4TH Floor, Holding No. B-1-65/New, B.B Trunk Road, Maheshtala, Kolkata- 700137 (Mouza Putkhali, J.L No. 50, Touzi No. 1521, R.S No. 56, Khatian No. 94, P.S Maheshtala, Ward No. 31 under Maheshtala Municipality, Dist. South 24 Parganas.

Bounded as under: North- Land on Panchu Samanta. South- Budge Budge Trunk. East- Common Passage. West- House of Sunil Kumar Ghosh.

- As you have defaulted in repayment of your dues to the Bank, we have classified your accounts as **Non-Performing Asset with effect from 31-03-2023** in accordance with the directions/guidelines issued by the Reserve Bank of India.
- For the reasons stated above, we hereby given you notice under Section 13(2) of the above noted Act and call upon you to discharge in full your liabilities by paying to the Bank sum of **Rs. 594084.02 plus UCI Rs. 77210 since NPA dt 31-03-2023 with present interest @11.50% p.a. for home loan with monthly rest within a period of 60 days from the date of this notice**, failing which please note that we will entirely at your risks as to costs and consequences exercise the powers vested with the Bank under Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, against the secured assets mentioned above.
- While we call upon you to discharge your liability as above by payment of the entire dues to the Bank together with applicable interest, all costs, charges and expenses incurred by the Bank till repayment and redeem the secured assets, within the period mentioned above, please take important note that as per section 13(8) of the SARFAESI Act, the right of redemption of secured assets will be available to you only till the date of publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets.
- The amounts realized from exercising the powers mentioned above, will firstly be applied in payment of all costs, charges and expenses which are incurred by us and/or any expenses incidental thereto, and secondly in discharge of the Bank's dues as mentioned above with contractual interest from the date of this notice till the date of actual realization and the residue of the money, if any, after the Bank's entire dues are fully recovered, shall be paid to you.
- If the said dues are not fully recovered with the proceeds realized in the course of exercise of the said powers against the secured assets, we reserve our right to proceed against you before Debts Recovery Tribunal/Courts, for recovery of the balance amount due along with all costs etc. incidental thereto from you.
- Please take note that as per Sub-section (13) of the aforesaid Act, after receipt of this notice, you are restrained from transferring by way of sale, lease or otherwise any of the secured assets referred in this notice.
- The undersigned is a duly authorised officer of the Bank to issue this notice and exercise powers under Section 13 aforesaid.
- Needless to mention that this notice is addressed to you without prejudice to any other remedy available to the Bank.

Yours faithfully,

Place: Kolkata
Date: 30.08.2023

Sd/- Chief Manager & Authorised Officer
Bank of India

তারিখ: ০৫.১০.২০২৩
স্থান: কলকাতা